

**MANUFACTURE OF LIGHT TRUCKS BY M/s
INSOV AUTO LTD.**

*255. SHRI K. B. CHETTRI :
SHRI N. R. CHOUDHURY : SHRI
SARDAR AMJAD ALI :

Will the Minister of HEAVY INDUS-
TRY be pleased to state:

(a) whether Insov Auto Limited have been
granted licence for manufacturing light
trucks in India;

(b) if so, the details thereof; and

(c) whether the unit has started pro-
duction?

THE MINISTER OF HEAVY IN-
DUSTRY (SHRI T. A. PAD : (a) A letter of
intent has been issued to M/s. Insov Auto
Ltd. for the manufacture of light commercial
vehicles.

(b) The proposal is to establish a capacity
for manufacture of 12,000 vehicles per
annum in technical collaboration with V/O
Prommasheexport of USSR.

(c) No, Sir.

**ISSUE OF LICENCES FOR MANUFACTURING
TRACTORS**

*256. SHRI SARDAR AMJAD ALI :
SHRI K. B. CHETTRI: MISS
SAROJ PURUSHOTTAM
KHAPARDE: SHRI KALI
MUKHERJEE :

Will the Minister of HEAVY INDUS-
TRY be pleased to state :

(a) whether Government have decided
not to issue licences letters of intent to the
new entrepreneurs for manufacturing trac-
tors;

(b) if not, the number of entrepreneurs to
whom industrial licences have been issued
during the year 1972-73; and

(c) the estimated production of tractors
by the end of 1973-74?

THE MINISTER OF HEAVY INDUS-
TRY (SHRI T. A. PAI) : (a) Yes, Sir. This
decision applies only to schemes involving
foreign collaboration.

(b) No Letter of Intent has been issued
to any entrepreneur during the year 1972-73.
However, a letter of Intent which had been
issued earlier was converted into a licence
during that year.

(c) Around 45,000 tractors.

**UNAUTHORISED IMPORT OF ARTICLES BY
AIR FORCE OFFICERS**

*257. SHRI SANDA NARAYANAPPA :
SHRI SITARAM KESRI :
SHRIMATI LAKSHMI
KUMARI CHUNDAWAT :
SHRI SAWAISINGH SISODIA :
SHRI K. P. SINGH DEO : SHRI K.
C. PANDA :

Will the Minister of DEFENCE be
pleased to state :

(a) whether it is a fact that a number of
Air Force Officers including some top brass
have been punished following an inquiry
into a case of alleged unauthorised import
of luxury items from London;

(b) if so, what was the total amount of
the imported goods involved and the action
taken against the officers concerned in this
connection; and

(c) what steps Government propose to
take to prevent such incidents in future?

THE MINISTER OF DEFENCE (SHRI
JAGJIVAN RAM) : (a) and (b) An IAF
courier aircraft returning from abroad landed
at Palam on 31st July 1972. Acting on
information received at the Air Headquarters,
the Air Force Authorities conducted a search
of the returning aircraft. The search revealed
that foreign goods valued at about Rs. 65,500
-CO had not been declared to the Customs.
The smuggled goods were seized and handed
over to the Customs Authorities. A Court of
Inquiry was conducted by the IAF to
investigate the lapses on the part of the Air
Force Personnel. Disciplinary action has been
taken against the personnel involved in the
inc dent.